

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) Yes, Sir.

(b) According to the Delhi Administration, no bogus quota permits for maida and vanaspati were manipulated as alleged in the news item.

#### Residential and commercial units under the charge of Directorate of Estates

7431. SHR RAM LAL RAHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the total number of units (Residential and Commercial) under the charge of Directorate of Estates increased during the period from January, 1973 to January, 1982 and the corresponding increase in the staff in the allotment as well as rent wing;

(b) is it a fact that previously Directorate of Estates was a part of CPWD and the clerks working there for maintenance of rent account were categorised as accounts clerks but now the clerks working in the rent wing of Directorate of Estates are not categorised as accounts clerks;

(c) whether it is a fact that assignment of supervisory staff in the rent wing of Directorate of Estates is purely of a technical nature (accounts), but the same nature of work of the non-supervisory staff has not been considered so; and

(d) if so, the reasons thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The total number of units (Residential and commercial) increased/decreased during the period from Jan. 1973 to Jan. 1982 as under:—

<i>Residential</i>	<i>Commercial</i>	<i>Office Accommodation</i>
13858	7426	21.62 Lakh Sq. Ft.
increased	decreased	increased

(This does not include Hotel accommodation) there has been any corresponding increase in the Staff of allotment or rent wing of Dte. of Estate.

(b) Yes, Sir.

(c) and (d). The work of the Supervisory staff [Accountant. Supdt., Asstt. Director (Accounts)] in the Rent Wing of the Directorate of Estates is of a specialised nature. The posts of Asstt. Director (Accounts) and Supdt. are filled by promotion from among Accountants. Accountants are selected through combined Departmental Competitive Examination for which clerical staff is eligible.

#### Criteria for Calculating House Tax

7432. SHRI SHIBU SOREN Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the house tax is being calculated now a days on the basis of the recent judgement delivered by the Supreme Court in December, 1980 and whether a copy of this judgement will be placed on the Table of the house;

(b) if not, the basis on which house tax is being realised at present both in the case of self occupied units and let out houses;

(c) whether the present house tax increase has caused a lot of resentment among the residents of Delhi; and

(d) if so, whether Government propose to amend the house tax rules to provide relief to the people and to save them from unbearable burden?

THE MINISTER OF PARLIMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The house tax is being calculated in Delhi on the basis of the standard rent as per the judgement of the Supreme Court. A copy of this judgement is available for perusal in my Ministry.

(b) In view of the reply at (a) above, the question does not arise.

(c) Subsequent to the above judgement, the house tax rates have not been increased in Delhi.

(d) A proposal for amendment of the provisions relating to house tax assessment has been received by the Government.

#### Crushing of Sugar Cane by Sugar Industry

7433. SHRI MOHAMMED ASRAR AHMAD: Will the Minister of AGRICULTURE be pleased to lay a statement showing:

(a) the numbers of private, public and co-operative sugar factories functioning in the country (mention capacity) during the period 1977-78, 1978-79, 1979-80, 1980-81 and 1981-82;

(b) the numbers of days these factories crushed the sugar cane and the number of days they did not crush it during 1979-80, 1980-81 and 1981-82; and

(c) the number of sugar factories (categories) modernised during the aforesaid period (Year-wise and State-wise)

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) A statement giving the numbers of private, public and co-operative installed sugar factories alongwith their annual sugar production capacity during the period 1977-78, 1978-79, 1979-80, 1980-81 and 1981-82 is laid on the Table of the House (Annexure-I).

[Placed in Library See No LT-3880/82]

(b) The sugar factories do not work all the year around. Being a seasonal industry, the number of days a factory works depends upon the availability of sugarcane in a particular season. The number of days of all the sugar factories in the country actually worked during 1979-80, 1980-81 and 1981-82 on the basis of 22 hours working is at Annexure II [Placed in Library See No LT-3880/82] The number of days the factories worked in 1981-82 are estimated as the sugar year 1981-82 will continue upto 30-9-82.

(c) There is no yardstick to measure the extent of modernisation in sugar factories. Modernisation of sugar factory is a continuous process and sugar factories are seldom able to complete moder-

nisation of plant and machinery in any particular year. The Government has, thus, not prepared any list of sugar factories indicating the extent of modernisation effected in each factory year-wise: A sugar factory which has modernised in a particular sugar year can further modernise its plant and equipment in the succeeding sugar years as well.

#### Denial of C.G.H.S. Facilities to DDA Employees

7434. SHRI R. N. RAKESH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that D.D.A. employees living in the areas where C.G.H.S. dispensaries are available have been denied to avail of its facilities;

(b) whether these facilities have been withdrawn just because certain employees living in areas where C.G.H.S. dispensary do not exist, do not want to contribute and instead want cash reimbursement; and

(c) whether in view of the above, Government would reconsider the matter and take remedial measures to allow the DDA employees living in C.G.H.S. jurisdiction to avail themselves of medical treatment through these dispensaries?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The Delhi Development Authority have reported that the C.G.H.S. facilities enjoyed by the employees of the Authority have been withdrawn with effect from 1-12-81 and in lieu of this employees belonging to Group 'C' and 'D' are being paid medical allowances at flat rates.

Group 'A' and 'B' employees are entitled to get the reimbursement of the Medical expenses if treatment is taken from the authorised medical attendant.

(b) and (c). No, Sir,